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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 83 (RE-2013)/2009-2014

New Delhi, The 20 June, 2014

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992), as amended, read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in Chapter 5 of Schedule 2 (Export Policy) of ITC(HS) Classification of Export & Import Items:

2. With immediate effect, a new entry at Sl. No. 38 A is added in Chapter 5 of Schedule 2 (Export Policy) of ITC (HS) Classification of Export & Import Items, as follows:

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
38 A	05021010	Kg	Pig Bristles & Hair	Free	Export to EU allowed subject to the following conditions: (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, plant approval number, nature of export product, quantity, invoice number and date, port of loading (Name of

					the port) and destination. (ii) After the shipment is made, the exporter shall also provide a ‘Production Process’ Certificate and/or Health Certificate to the buyer consignment-wise to be issued by CAPEXIL as per the requirement of EU.
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3. Effect of this notification:

Conditions for export of Pig Bristles and Hair to EU have been notified.

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